

GOVERNMENT BOARDING AND LODGING
HOUSES IN DELHI

*476. **Pandit D. N. Tiwary:** Will the Minister of Works, Housing and Supply be pleased to state:

(a) whether the maintenance of Government boarding and lodging houses in Delhi has resulted in a profit or a loss;

(b) What is the extent of the profit or loss, as the case may be; and

(c) the class of people for whose benefit these houses are maintained?

The Minister of Works, Housing and Supply (Sardar Swaran Singh): (a) and (b). A statement showing the figures of income and expenditure relating to Government Hostels in Delhi for the years 1950-51, 1951-52 and 1952-53, is laid on the Table of the House. [See Appendix II, annexure No 20].

(c) Members of Parliament, officers of the Central and State Governments visiting Delhi on official business and officers of the Government of India stationed in Delhi.

Pandit D. N. Tiwary: What is the total investment?

Sardar Swaran Singh: I have not got these figures with me.

Pandit D. N. Tiwary: What is the reason for less income and more expenditure in 1951-52?

Sardar Swaran Singh: These hostels are not maintained as a commercial proposition, but they are meant for occupation by people who occupy them either for public purposes or for official work; and the slight loss that was incurred for the year mentioned by the hon. Member was due to some of the seats remaining vacant during the non-rush period.

Shri Bhagwat Jha Azad: In reply to part (c) of the question the hon. Minister has stated that these hostels are also meant for Members of Parliament. May I know if by now Government have constructed sufficient houses for Members of Parliament, and they

are not still being huddled together, two or three in one residence?

Mr. Speaker: I am afraid the question does not arise directly out of this.

Shri Thimmaiah: May I know whether these houses are owned by Government or whether they are hired ones?

Sardar Swaran Singh: Out of these, Kotah House and Pataudi House are hired, whereas Western Court, Constitution House and Raisina Road Hostel are owned by Government.

Shri B. S. Murthy: May I know whether there is any time-limit for staying in these houses for persons who are not either Members of Parliament or government officials; and if so what is the time-limit?

Sardar Swaran Singh: Normally persons who do not belong to these categories are not allowed to stay there. If they are, they can be asked to vacate as soon as any of the rooms is required for Government purposes.

COMPENSATION TO INDIAN LAND OWNERS
IN BURMA

*477. **Shri D. C. Sharma:** Will the Prime Minister be pleased to state:

(a) the efforts Government are making to settle the issue of compensation for the nationalized land in Burma; and

(b) how long it will take for the issue to be finally decided?

The Deputy Minister of External Affairs (Shri Anil K. Chanda): (a) A delegation was sent by the Government of India to Rangoon in December, 1953, to discuss this matter with the Government of Burma. After full and frank discussions, the Burmese representatives promised to give careful consideration to the views expressed by the Indian Delegation. They also stated that they would have the same regard for Indian landowners as for their own.

(b) It is believed that the matter will be considered by the Burmese

Parliament during its session commencing this month. It is difficult, however, to say how long it will take to decide the issue finally.

Shri D. C. Sharma: May I know the extent of land which is involved in this dispute, if I can use that word?

Shri Anil K. Chanda: Exact figures are not quite available with us, but it is in the neighbourhood of about 2 million acres in area and the total value is about **Rs. 70 crores**.

Shri D. C. Sharma: May I know how many persons are affected so far as this land is concerned?

Shri Anil K. Chanda: There are 574 firms who hold a thousand acres and below, with a total of 217,164 acres; 482 firms who hold a thousand acres and more, with a total of 1,501,401 acres.

Shri Radha Raman: May I know whether it is a fact that rents are still being collected from the Indian owners on lands which have been taken over by the Burmese Government?

Shri Anil K. Chanda: With regard to the Syriam township which came under the operation of the Land Act of 1949 I believe the rents have been collected and are being collected. We made a representation to the Burmese Government and they said that they did not accept the non-receipt of rents by the landlords from the tenants as a ground for the remission of land revenue.

Shri Radha Raman: How long will this matter take to settle?

Shri Anil K. Chanda: As I said in my first answer, the compensation clause of this new Bill will be taken up during the current session of the Burmese Parliament.

Shri Sarangadhar Das: May I know whether the tenants, Indian or otherwise, who were tilling the lands taken from the big landlords, are to be dispossessed of the lands when those lands would be nationalised, or will they remain as tenants?

Shri Anil K. Chanda: I am afraid, Sir, I have not got the information.

SALT WORKS

*478, **Shri K. C. Sodhia:** Will the Minister of Production be pleased to state:

(a) the total compensation paid to the Rajasthan and French Governments respectively for Salt Works during 1952-53;

(b) for how long these are payable;

(c) whether any agreement has been entered into with them; and

(d) if so, whether a copy of the same will be laid on the Table of the House?

The Parliamentary Secretary to the Minister of Production (Shri R. G. Dubey): (a) The total compensation paid to the Rajasthan Government during 1952-53 was Rs. 22,10,803-5-2. No compensation was payable to the French Government during 1952-53. All agreements regarding payment of compensation to the French Government terminated on the 14th August 1951, and no fresh agreements have been entered into with that Government. A sum of Rs. 4,16,999/-, being the arrears due in previous years, was however, paid during 1952-53.

(b) The compensation to the Rajasthan Government is payable so long as the Central Government continue to manufacture salt in the salt sources located in the State Territory.

(c) Yes, only with the Government of Rajasthan.

(d) A copy is laid on the Table of the House of that portion of the agreement with the Rajasthan Government which bears on this question of Salt production in Rajasthan and payment for it. [See Appendix II, annexure No. 21].

Shri K. C. Sodhia: Are these payments treated as a part of the cost expenditure on salt manufactured?

Shri R. G. Dubey: No, Sir. They are not treated as cost expenditure. They are by way of rent and royalty.